

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

**I.A.No.41/2007  
in  
Petition No. 28/2004**

**In the matter of**

Grant of licence for inter-state trading in electricity to Chhattisgarh Electricity Company Limited.

**And in the matter of**

Chhattisgarh Electricity Company Limited                     ...                     **Applicant**

**And in the matter of**

SARDA ENERGY & MINERALS LIMITED                     ....                     **Applicant**

**ORDER**

Based on an application made under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act), Chhattisgarh Electricity Company Limited was on 3.11.2004 granted licence as a category `A` electricity trader for trading up to 100 million units of electricity in a year, in whole of India, except the State of Jammu & Kashmir subject to the terms and conditions contained in the licence.

2. The present interlocutory application has been made to inform that w.e.f. 1.7.2007 Chhattisgarh Electricity Company Limited has amalgamated with Raipur Alloys & Steel Limited in terms of Bombay High Court (Nagpur Bench) order dated 4.6.2007 in Company Petition No.2/2007. It has been further stated that name of Raipur Alloys & Steel Limited has been changed to SARDA ENERGY & MINERALS LIMITED with effect from 2.8.2007. A copy of the certificate of change of name dated 2.8.2007 issued by Registrar of Companies, Maharashtra, Mumbai has been placed on record along with the present application. A prayer is made to note and take on record the fact of

merger of Chhattisgarh Electricity Company Limited with Raipur Alloys & Steel Limited and latter's change of name to SARDA ENERGY & MINERALS LIMITED on the licence issued on 3.11.2004 in favour of Chhattisgarh Electricity Company Limited.

3. Consequent to merger of Chhattisgarh Electricity Company Limited with Raipur Alloys & Steel Limited and issue of certificate of change of name of Raipur Alloys & Steel Ltd. by the Registrar of Companies, Maharashtra, Mumbai as noted above, we direct that in the Commission's records, name of the licensee be changed from "Chhattisgarh Electricity Company Limited" to "SARDA ENERGY & MINERALS LIMITED" and an endorsement to that effect shall be made on the licence certificate already issued on 3.11.2004 in favour of Chhattisgarh Electricity Company Limited.

4. A copy of this order be sent to the Central Government in Ministry of Power and CEA in terms of sub-section (7) of Section 15 of the Act for their information and record.

5. With the above order, IA No. 41/2007 stands disposed of.

Sd-/  
**(R.KRISHNAMOORTHY)**  
**MEMBER**  
New Delhi, dated the 15<sup>th</sup> October 2007

sd-/  
**(BHANU BHUSHAN)**  
**MEMBER**